

(31)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/723/IB/2017
NAME OF THE PETITIONER(S) : VANJAX SALES PVT LTD
NAME OF THE RESPONDENTS : DYMOS LEAR AUTOMOTIVE INDIA PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

A. RAMESH KUMAR O.C

9600046359

D. PERUMAN SARANYAN

For Respondent
Company.

[Signature]
[Signature]

ORDER

Counsels for both the parties are present. The Application has been perused. It is noticed that there is no compliance with the provisions under section 9(3)(b) and (c) of the I&B Code, 2016. The Applicant is directed to file an affidavit and bank certificate in order to make compliance with the said provisions within a week by providing a copy to the other side.

In the meantime, Counsel for the Corporate Debtor is directed to file the counter. Put up for arguments on **22.01.2018 at 10.30 A.M.**

-sd-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk